

for the Heavy Engineering Corporation Ltd., Ranchi, by the Government of Bihar, under the Land Acquisition Act.

(c) and (d). No portion of the acquired land has been transferred to any person residential or business purpose.

(e) Full compensation was paid to both tribal and non-tribals concerned by the Land Acquisition Department, Government of Bihar, as per the Land Acquisition Act. The amount of total compensation paid by HEC to the State Government was Rs. 242.62 lakhs.

(f) The details of the other benefits given by HEC in lieu of the acquired land are as under :

- (i) Employment was provided by HEC as per the one person one family norm to 2658 families.
- (ii) More persons belonging to this category have been provided employment in HEC, in various capacities off and on from time to time.
- (iii) 428 Hatia displaced/affected persons have been imparted training in the HEC Training Institute under the Apprentices Act, to help them in acquiring gainful employment.
- (iv) The female members of the displaced/affected families were given general nursing and mid-wifery training and 21 of them have been offered employment in the Medical Division of HEC and
- (v) Preference has been given to them in the allotment of shops in the various sectors in the township and a full fledged rehabilitation market has been set up in one of the sectors of the Township.

Foreign Investment Promotion Board

6054. SHRI S.M. LALJAN BASHA : Will the PRIME MINISTER be pleased to state :

(a) whether Foreign Investment Promotion Board is inviting foreign investors and creating a favourable climate for them;

(b) if so, whether foreign investors are closely liasoning and having inter-action with FIPB;

(c) whether the FIPB has given assurance to foreign entrepreneurs that special protection to the SSI sector would be gradually withdrawn in the next three years; and

(d) if so, the details of such assurances given by FIPB to foreign interests?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) and (b). The Foreign Investment Promotion Board has been constituted to invite and facilitate investment in India by international companies in projects which are considered to be of benefit to the Indian economy. Since the announcement of the New Industrial Policy and till the end of March, 1995, 1637 proposals involving foreign direct investment of Rs. 26399.79 crores (including 23 proposals for Euro-issue amounting to Rs. 5467.07 crores) have been approved by the Government on the recommendations of the Foreign Investment Promotion Board.

(c) No. Sir.

(d) Does not arise.

Peace Keeping Operations

6055. PROF. UMMAREDDY VENKATESWARLU : Will the PRIME MINISTER be pleased to state :

(a) whether there has been a Combined Commanders Conference in April, 1995;

(b) if so, the major issues discussed;

(c) whether steps have been taken to expand the peace-keeping operations of Indian Armed Forces under the aegis of the United Nations; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) and (b). No, Sir. However, Prime Minister addressed Commanders of three Services together on 21 April, 1995.

(c) and (d). Government supports participation in UN Peace Keeping Operations. At present in addition to a battalion of infantry and some other elements already deployed with the UN Peace Keeping Mission in Rwanda, a battalion is going to Angola on the UN Angola Verification Mission.

[Translation]

Universities/Research Institutes

6056. SHRI NAWAL KISHORE RAI :
DR. CHINTA MOHAN :

Will the PRIME MINISTER be pleased to state :

(a) whether several University and Research Institutes were engaged in research and invention work in the country during 1994-95;

(b) if so, the number thereof, separately;

(c) whether these institutes have been undertaking research and invention work as per the requirement of the country;